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EXTRAORDINARY

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इस भाग में भिन्न पृष्ठ संख्या दी जाती है जिससे कि यह अलग संकलन के रूप में रखा जा सके।  
Separate paging is given to this Part in order that it may be filed as a separate compilation.

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MINISTRY OF LAW AND JUSTICE  
(Legislative Department)

*New Delhi, the 14th November, 2021/Kartika 23, 1943 (Saka)*

## THE CENTRAL VIGILANCE COMMISSION (AMENDMENT) ORDINANCE, 2021

(No. 9 of 2021)

Promulgated by the President in the Seventy-second Year of the Republic of India.

*An Ordinance further to amend the Central Vigilance Commission Act, 2003.*

WHEREAS Parliament is not in session and the President is satisfied that circumstances exist which render it necessary for him to take immediate action;

NOW, THEREFORE, in exercise of the powers conferred by clause (1) of article 123 of the Constitution, the President is pleased to promulgate the following Ordinance:—

1. (1) This Ordinance may be called the Central Vigilance Commission (Amendment) Ordinance, 2021. Short title and commencement.

(2) It shall come into force at once.

Amendment  
of section 25.

2. In section 25 of the Central Vigilance Commission Act, 2003, in clause (d), the following provisos shall be inserted, namely,— 45 of 2003.

“Provided that the period for which the Director of Enforcement holds the office on his initial appointment may, in public interest, on the recommendation of the Committee under clause(a) and for the reasons to be recorded in writing, be extended up to one year at a time:

Provided further that no such extension shall be granted after the completion of a period of five years in total including the period mentioned in the initial appointment;”.

RAM NATH KOVIND,  
*President.*

DR. REETA VASISHTA,  
*Secretary to the Govt. of India.*